

Bill No. 157 of 2023

THE APPROPRIATION (No. 4) BILL, 2023

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BILL

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2021, in excess of the amounts granted for those services and for that year.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

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| <ol style="list-style-type: none">1. This Act may be called the Appropriation (No. 4) Act, 2023.2. From and out of the Consolidated Fund of India, the sums specified in column 3 of the Schedule, amounting in the aggregate to the sum of one lakh eighteen thousand six hundred and fifty-one crore three lakh sixty-four thousand six hundred and forty-five rupees shall be deemed to have been authorised to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of the Schedule during the financial year ended on the 31st day of March, 2021, in excess of the amounts granted for those services and for that year.3. The sums deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of India under this Act shall be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 2021. | <p>Short title.</p> <p>Issue of Rs. 118651,03,64,645 out of the Consolidated Fund of India to meet certain excess expenditure for the year ended on the 31st day of March, 2021.</p> <p>Appropriation.</p> |
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THE SCHEDULE
(See sections 2 and 3)

1 No. of Vote	2 Services and purposes	3		
		Excess		
		Voted portion	Charged portion	Total
15	Department of Food and Public Distribution Revenue	Rs. 118648,59,80,000	Rs. ...	Rs. 118648,59,80,000
18	Ministry of Defence (Civil) Capital	1,91,62,184	...	1,91,62,184
21	Defence Pensions Revenue	...	52,22,461	52,22,461
	TOTAL:	118650,51,42,184	52,22,461	118651,03,64,645

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of article 114 (1) of the Constitution of India read with article 115 thereof, to provide for the appropriation out of the Consolidated Fund of India of the moneys required to meet the expenditure incurred in excess of the grants made by the Lok Sabha for expenditure of the Central Government, for the financial year ended 31st day of March, 2021.

NIRMALA SITHARAMAN.

PRESIDENT'S RECOMMENDATION UNDER ARTICLE 117 OF THE CONSTITUTION OF INDIA

**[Letter No. 7(1)-B(SD)/2023, dated 5.12.2023 from Smt. Nirmala Sitharaman,
Minister of Finance and Corporate Affairs to the Secretary-General, Lok Sabha]**

The President having been informed of the subject matter of the proposed Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2021, in excess of the amounts granted for the said services and for that year recommended under clauses (1) and (3) of Article 117 of the Constitution, read with clause (2) of Article 115 thereof, the introduction of the Appropriation (No. 4) Bill, 2023, in the Lok Sabha and also recommends to the Lok Sabha the consideration of the Bill.

LOK SABHA

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BILL

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2021, in excess of the amounts granted for those services and for that year.

(*Smt. Nirmala Sitharaman, Minister of Finance and Corporate Affairs*)